

(ii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 50(E) published in Gazette of India dated the 1st February, 1973 together with an explanatory memorandum.

(iv) G.S.R. 92 and 93 published in Gazette of India dated the 3rd February, 1973 together with an explanatory memorandum.

[Placed in Library: See No. LT-4237/73].

(8) A copy of Notification No. S.O. 8(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1973, approving the General Insurance Corporation of India formed under section 9 of the General Insurance Business (Nationalisation) Act, 1972 as an Indian reinsurer, under sub-section (6) of section 101 A of the Insurance Act, 1938.

[Placed in Library. See No. LT-4238/73].

(9) A copy of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 490(E) published in Gazette of India dated the 15th December, 1972 together with an explanatory memorandum.

(ii) G.S.R. 5 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.

(iii) G.S.R. 6 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.

(iv) G.S.R. 51 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum.

(v) G.S.R. 46(E), 47(E) and 48(E) published in Gazette of India

dated the 1st February, 1973 together with an explanatory memorandum.

[Placed in Library. See No. LT-4239/73].

INTERNATIONAL AIRPORTS AUTHORITY RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the International Airports Authority Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 766(E) in Gazette of India, dated the 28th December, 1972, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.

[Placed in Library. See No. LT-4240/73].

NOTIFICATIONS UNDER MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY ACT, 1972, ANNUAL REPORT OF CARDAMOM BOARD, 1971-72, AND NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Marine Products Export Development Authority (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 14(E) in Gazette of India dated the 10th January, 1973, under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972.

[Placed in Library. See No. LT-4241/73].

(2) A copy of Notification No. S.O. 9(E) (Hindi and English versions) published in Gazette of India dated the 10th January, 1973 fixing rate of cess on certain marine products, under sub-section (3) of